

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 526
ANSWERED ON 07/02/2025

ANTI-DUMPING DUTY IMPOSED BY EUROPEAN COMMISSION

526. SMT. JEBI MATHER HISHAM:

Will the Minister of Commerce and Industry be pleased to state:

- (a) the measures taken by Government to address the anti-dumping duty imposed by the European Commission on Indian optical fibre cable manufacturers;
- (b) the manner in which such duty will impact export competitiveness of Indian optical fibre cable manufacturers in the European market;
- (c) whether any dialogue has been held with European Commission at initial phase of the move of anti-dumping duty imposition, as part of dissuading them from it, if so, the details thereof, if not, the reasons therefor; and
- (d) the steps being taken to support affected Indian manufacturers and mitigate potential job losses in the sector?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) & (c) (i) The European Commission (EC) initiated an anti-dumping investigation concerning imports of optical fibre cables originating in India, which resulted in the imposition of definitive anti-dumping duties on Indian exporters. The Directorate General of Trade Remedies (DGTR) under Department of Commerce actively coordinated with the Indian exporters so that they cooperate with the investigation process and file timely and effective response. All mandatory respondents participated in the investigation through their legal representatives to present their case.

(ii) As part of its efforts, on 8th July 2024, Government of India (GoI) raised the concerns of the Indian industry during a bilateral meeting with the European Commission officials responsible for the investigation. Furthermore, following the imposition of provisional anti-dumping duties, DGTR submitted a formal letter to the European Commission outlining the concerns of Indian exporters. The DGTR also provided detailed comments on the disclosures made by the EC, emphasizing the grounds for relief from the proceedings.

(b) & (d) The imposition of definitive anti-dumping duties by the European Commission (EC) on certain Indian exporters of optical fibre cables, range between 6.9% and 11.4%. HFCL Group (comprising HFCL Limited and HTL Limited) is excluded from the duties. The exact impact of duties is dependent on the steps taken by the exporters in response to the anti-dumping measures and other factors affecting market for the product in the Europe. Assistance is provided to the exporter who prefers to file an appeal against the European Commission's decision.
